

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.320
CP-152(ND)/2021

IN THE MATTER OF:

Union Of India Through Serious Fraud Investigation Offive

... **APPLICANT/PETITIONER**

Vs.

Prabhat Kumar Srivastava & Ors.

... **RESPONDENT**

SECTION

U/s 388B Companies Act 1956

Order delivered on 26.04.2023

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : , Ms. Shiva Lakshmi, CGSC for Petitioner

For the Respondent :

ORDER

Due to paucity of time, the matter is adjourned as directed by Hon'ble Members.

Put up on 10.07.2023.

Sd/-
(Court Officer)